
(2019) 07 PAT CK 0101

In the Patna High Court

Case No : Civil Writ Jurisdiction Case No. 8480 Of 2019

Munna Kumar

APPELLANT

Vs

State Of Bihar Through The Principal Secretary And Ors

RESPONDENT

Date of Decision : 08-07-2019

Acts Referred:

Indian Penal Code, 1860 — Section 34, 272, 273

Bihar Prohibition And Excise Act, 2016 — Section 30(a)(d)

Citation : (2019) 07 PAT CK 0101

Hon'ble Judges : Jyoti Saran, J;Partha Sarthy, J

Bench : Division Bench

Advocate : Vinod Kumar, Kumar Manish

Final Decision : Allowed

Judgement

Heard learned counsel for the petitioner and learned counsel appearing on behalf of the State.

The petitioner prays for provisional release of the Pulsar motorcycle bearing registration No. DL4SCS1842, which has been seized in connection with Fatehpur P.S. Case No.336 of 2018, District Gaya for the offences punishable under sections 272, 273 and 34 of the Indian Penal Code and section 30(a)(d) of the Bihar Prohibition and Excise Act, 2016.

It is stated by learned counsel for the petitioner that 2 litres of country made mahua liquor has been seized; the confiscation proceeding is yet to be initiated and the vehicle is lying under the open sky in the police station. The seizure list supports the seizure of the motorcycle and 2 litres of country made mahua liquor.

Having heard learned counsel for the parties and taking note of the nature of seizure made as well as the fact that the confiscation proceeding is yet to be initiated, we direct that the vehicle in question be released provisionally in favour of the petitioner on production of ownership and registration with respect to vehicle in question in his name before the designated court below with two

sureties (one local) to the extent of the value of the vehicle as indicated in the insurance document. The petitioner while submitting the sureties shall also furnish the following affidavits/ undertakings:

(i) That the vehicle in question has never been involved in any offence of similar nature in past and shall not indulge in similar offence in future.

(ii) That the petitioner shall not indulge in creating any third party right or interest in respect of the vehicle during the pendency of the confiscation proceeding and shall not alienate the vehicle during this period.

(iii) The petitioner shall furnish an undertaking to produce the vehicle before the confiscating authority as and when required.

(iv) Prior to release of the vehicle, a Panchanama would be prepared by the designated court below wherein the photograph of the vehicle shall be taken and will be certified by the petitioner and the same shall be kept on record so that in future if so required, it may be used as a secondary evidence. The petitioner shall furnish an undertaking not to challenge the said Panchanama in course of trial.

The release shall be allowed within a period of 14 days from the date of submission of the sureties and the undertakings as stated above, which would however be subject to initiation and finalization of the confiscation proceeding, if any.

With the observations above, this writ petition is allowed.